

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.218
(IB)-138(ND)2018
IA/2144/2023, CA-505/2019, CA-68/2019
IA-5272/2020, CA-298/2020

IN THE MATTER OF:

Parsvnath Developers Ltd.

... Applicant/Petitioner

Versus

Savemax Wholesale Club Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the SBI : Adv. Shweta Saini

For the Liq. : Adv. Jaismeen Sharma along with the liquidator,
Adv. Mansumyer Singh

For the HDFC : Adv. Shailendra Singh, Adv. Abhyuday
Dhasmana- in IA 2144

For the Ex-Directors : Adv. Kohika Gaur and Adv. Pratiti Rungta

For the IDBI Bank : Adv. Shivam Takkar in IA No.2144/2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA/2144/2023, CA-505/2019, CA-68/2019, IA-5272/2020, CA-298/

2020: Ld. Counsel appearing for the Ex-Directors submitted that she needs to appear in the matter physically, and as the request of pass over cannot be entertained by this Tribunal, the hearing may be deferred to some convenient date. At her request, the matter is directed to be listed on 06.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)